

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 827 of 2020**

**IN THE MATTER OF:**

**Ome Prakash Verma (Suspended Director of  
Neesa Leisure Ltd.)**

**... Appellant**

**Versus**

**Amit Jain (RP of Neesa Leisure Ltd.) & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Jaitegan Singh Khurana and Mr. Uday Bedi,  
Advocates**

**For Respondents : Mr. Satyender Kumar Rai and Mr. Ashish Pehariyal,  
Advocates for R-1**

**ORDER**  
**(Through Virtual Mode)**

**29.09.2020** The issue raised in this appeal, filed on behalf of the suspended management of the Corporate Debtor, is that the Resolution Professional has entertained the claim which was time barred.

Issue Notice upon the Respondents.

Mr. Satyender Kumar Rai, Advocate waived and accepted notice on behalf of Respondent No. 1. No further notice needs to be issued on Respondent No.1. Appellant to provide complete set of paper-book to Respondent No. 1 within three days. Reply affidavit on behalf of Respondent No.1 may be filed within 20 days. Rejoinder thereto, if any, may be filed within 10 days thereof. Learned counsels for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

Let notice be issued only on Respondent No. 2. Appellant to provide mobile Nos./ e-mail address of Respondent No. 2. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **12<sup>th</sup> November, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Shreesha Merla ]  
Member (Technical)**

/ns/gc/